

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3430
TO BE ANSWERED ON MARCH 20, 2025
REUSE AND RECYCLING OF WASTE

NO. 3430. DR. AMAR SINGH:

Will the Minister for HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is cognizant of the fact that Reuse and Recycling reduce the demand for energy-intensive and environmentally damaging raw material extraction, enable waste to be valued as a resource and prevent pollution from waste leaking into the environment; and**
- (b) if so, the details of the initiatives proposed to be taken by the Government in this regard?**

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

(a) & (b): The Ministry of Environment, Forest and Climate Change has notified regulations for Extended Producer Responsibility (EPR) for five waste streams viz. plastic packaging, E-waste, battery waste, waste tyre and used oil, in order to ensure environmentally sound management of waste and operationalization of circular economy.

The EPR regulations prescribe mandatory targets for recycling of wastes and also focus on reuse and use of recycled content depending on the type of waste stream. Mandatory targets have been prescribed for reuse of rigid plastic packaging as per EPR Guidelines on plastic packaging. The EPR regulations on E-waste, battery waste and tyre waste also promote refurbishment for further use. The implementation of extend producer responsibility regulations will lead to further development of waste management infrastructure and recycling industry, reduction in pollution caused by littered and unmanaged waste and recovery of valuable material through recycling. Thus, leading to environmental protection and resource conservation.
